- (b) the nature and scope of its work:
- (c) whether it has submitted any reports other than that presented to Parliament in June, 1965; and
- (d) the annual cost of maintenance of the Commission?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) The Agricultural Prices Commission now consists of its Chairman, Dr. Ashok Mitra, and Member-Secretary, Shri S. C Chaudhri

- (b) A statement giving the information is 'aid on the Table of the House. [Placed in Library. See No LT-623/67].
- (c) Yes A statement giving a list of reports submitted by the Agricultural Prices Commission so far is laid on the Table of the House, [Placed in Library See No. LT-623/67].
- (d) The Commission has been in existence since February 1965 on'y and the expenditure has been as follows:—

1964-65 Rs 8,223 (for 2 months only)

1965-66 Rs. 3,19,257 1966-67 Rs. 4,27,564

## Management of Sugar Mills

\*480. Shri Maharaj Singh Bharati: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have taken a decision to withdraw control on or before the 30th June, 1967 from all those sugar mills which were being managed under the Defence of India Rules, 1962;
- (b) whether it is a fact that some mill owners have requested Government to take over the management of their mills under the Industries

(Development and Regulation) Act, 1951:

- (c) whether the owner of Sakauti Sugar Mills in District Meerut (Uttar Pradesh) has a'so made such a request; and
- (d) if so, the action proposed to be taken by Government in the matter?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Ancasahib Shinde): (a) Yes, Sir.

- (b) and (c) The owners of only one sugar mill, viz., M|S Diwan Sugar and General Mills Private Limited, Sakhoti-Tanda, District Meerut, have requested the Government of India to take over the management of their mills under the Industries (Development and Regulation) Act, 1951.
- (d) It is proposed to return to the owners the charge of the mill after withdrawing control under the Defence of India Rules, 1962. Thereafter, any request from the owners to resume charge of the factory will be considered under the Industries (Development and Regulation) Act.

## दिहली में राज्ञन की ब्कानों पर धनाज

2186. भी सिद्धेश्वर प्रसाद क्या साच तथा कृषि मंत्री यह बनाने की कृषा करेंगे कि

- (क) क्या यह सच है कि माम चुनाको के पत्चान् दिल्ली के राणन की दकानों पर घटिया किस्स का सनाज दिया जा रहा है स्रोर देसी गहं उपलब्ध नहीं है;
- (खा) यदि हा नो उसके दया काण्ण है ; ग्रीप
- (ग) इस स्थिति को सुशारने के लिये क्या कार्यवाही की गई है ?